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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 800/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.06.2017

NAME OF THE PARTIES: Aurobindo Pharma Ltd.  
V/s.  
Sanjivani Paranteral Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Ajay Panicker	Adv for Petitioner	Ajay Panicker

Order

TCP No.800/I&BP/NCLT/MB/MAH/2017

Looking at the record, it appears that date of hearing has not been communicated to the Corporate Debtor, thereby the Petitioner is directed to issue notice to the Corporate Debtor communicating next date of hearing,

Since the Petitioner Counsel has stated that principal amount has not been correctly mentioned, the Operational Creditor is given a liberty to rectify the mistake and show the amount as shown in the Winding-up Petition.

List this matter for hearing on 20.6.2017.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)